

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3760  
ANSWERED ON:04.09.2012  
COMPLAINTS OF MPS  
Ram Shri Purnmasi

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) whether the Government has recently received complaints from the Members of Parliament regarding non-implementation of the decision of the Cabinet Committee on Accommodation by the Ministry of Urban Development on eviction of Kendriya Bhandar from Government accommodation;
- (b) if so, the details thereof; and
- (c) the action taken by the Government thereon?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF URBAN DEVOPMENT (SHRI SAUGATA ROY)

(a) Yes, Madam.

(b) In the matter of non-implementation of the decision of Cabinet Committee on Accommodation of 26.10.2005, letters has been received from Shri Purnmasi Ram and Rajendra Agarawal Hon'ble M.Ps. Lok Sabha and Prof. Anil Kumar Sahani Hon'ble M.P. Rajya Sabha.

(c) Ministry of Urban Development could not initiate eviction proceeding against the Kendriya Bhandar in respect of the Office/residential units not yet vacated by them because the Department of Personnel and Training piloted a draft note for Cabinet Committee on Accommodation in the year 2007 seeking approval of the CCA to review its decision of 26.10.2005. Again in August 2008, the DOP&T brought a revised draft CCA note seeking approval for allowing the Kendriya Bhandar to retain the existing 26 number of General Pool units. Action could not be initiated in the matter because the DOPT is yet to place the matter before CCA for reviewing its decision.